

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 97 of 1995

Allahabad this the 11th day of January, 2001

Hon'ble Mr.S. Dayal, Member (A)
Hon'ble Mr.S.K.I. Naqvi, Member (J)

1. Union of India through General Manager,
Northern Railway, Baroda House, New Delhi.
2. Divisional Personnel Officer, Northern
Railway, Chelmsford Road, New Delhi.
3. Divisional Personnel Officer, Northern
Railway, Ambala.

Applicants

By Advocate Shri Prashant Mathur

Versus

1. Smt. Bimla, Wife of Shri Shyam Lal, legal
heir Late Shri Jhabloo, Resident of Railway
Crossing, Gate No.540, Village Dhabki Junardar,
Pragna, Tehsil & District: Saharanpur.
2. The Prescribed Authority under the Payment
of Wages Act, Saharanpur (U.P.).

Respondents

Advocates Shri M.A. Hasan,
Shri B. Kaushik,
Shri S.K. Pundir,

O R D E R (Oral)

By Hon'ble Mr.S. Dayal, Member (A)

This application has been filed for
setting aside the impugned order dated 21.7.1994
passed in Case No.187/79 between Jhabloo and
Divisional Personnel Officer, Northern Railway.

The said order has been passed by the Prescribed Authority under Section 15(3) of Payment of Wages Act, awarding the applicant Rs.19,676/- as wages and Rs.1,96,764/- as compensation.

2. Learned counsel for the respondents has filed counter-reply and rejoinder has been filed by the learned counsel for the applicants.

3. It has been held by the Hon'ble Apex Court in the case of 'K.P. Gupta Vs. Controller, Printing and Stationery A.I.R. 1996 page 408', that Central Administrative Tribunal has no jurisdiction over the cases decided under Payment of Wages Act. In view of the direction of the Hon'ble Apex Court, this O.A. is dismissed. The applicant may seek remedy before the appropriate Court, if so advised.

Shri Jagv
Member (J)

Sh
Member (A)

/M.M./